

11-06-2021  
Item no.10  
Subrata

**WWW.LIVELAW.IN**  
**IN THE HIGH COURT AT CALCUTTA**  
Criminal Revisional Jurisdiction

**CRR No.1345 of 2021**  
**Mithun Chakraborty**  
**-vs-**  
**The State of West Bengal & Anr.**

Mr. Mahesh Jethmalani, sr. adv.  
Mr. Gunjan Mangla, sr. adv.  
Mr. Ayan Bhattacharya, adv.  
Mr. Partho Ghosh, adv.  
Mr. Satadru Lahiri, adv.  
Mr. F. Samson Correa, adv.  
Mr. Rajdeep Majumdar, adv. ...for the petitioner

Mr. Abhrotosh Majumder, Additional Advocate-General  
Mr. Saswata Gopal Mukherjee, Public Prosecutor  
Mr. Saryati Datta, adv. ... for the State

Mr. Dipanjan Dutta, adv.  
Mr. Ayan Chakraborty, adv. ... for opposite party no.2

Mr Ayan Bhattacharya, learned advocate, appearing for the petitioner seeks accommodation on behalf of Mr Mahesh Jethmalani, learned senior advocate, for an hour.

Mr Public Prosecutor also seeks accommodation on behalf of the learned Additional Advocate-General.

I have perused the complaint which is the genesis of the FIR. In view of the accommodation sought for by both sides, I fix the matter to be heard on June 18, 2021 as a motion.

In the meantime, the petitioner or his advocate-on-record would communicate the e-mail address of the petitioner to the State so that for the purposes of interrogation or answering any query of the investigating officer, the petitioner can make himself available by way of video-conference.

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The investigating officer is directed to at least afford reasonable time to the petitioner for his appearance by way of video-conference.

The petitioner is also directed to effect service on learned advocate Mr Dipanjan Dutta, who submits that he has been engaged by the second opposite party to participate in the instant case.

[Tirthankar Ghosh, J]